

Order-Sheet

(A2)
(W)

O.A. No. 684 of 1987

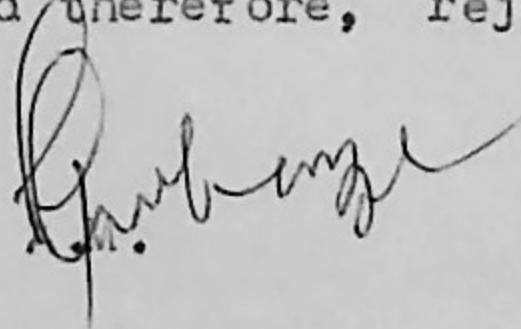
9.7.1991

Hon. Mr. D.K. Agrawal, J.M.
Hon. Mr. K. Obayya, A.M.

This petition is directed against termination of the services of the petitioner who are 30 in numbers. As alleged in the petition, they were made to cease to work since 1983. It is not known if all the petitioners were ceased on one date or different dates and how they have combined in one claim petition. In any case, their termination alleged to have taken place in 1983, has been challenged by means of a petition filed on 3.8.1987, therefore, the petition is clearly barred by time.

We made our best attempt to give an opportunity to the counsel for the applicant to address but he has not availed this opportunity. The order-sheets dated 4.7.1991, 5.7.1991 and 8.7.1991 speaks for themselves that the counsel for the applicant did not take care to attend the case, therefore, we were constrained to peruse the file ourselves and come to the conclusion.

We are of the opinion that the petition is barred by time and therefore, rejected as barred by time.



D.K. Agrawal
J.M. 9.7.91.

(n. u.)